THE UTTAR PRADESH UNIVERSITIES (PROVISIONS REGARDING CONDUCT OF EXAMINATIONS) ACT, 19651

[U.P. Act No. XXIV OF 1965]

Amended by

President's Act No. 10, 1973

[Passed in Hindi by the Uttar Pradesh Legislative Assembly on August 5, 1965 and by the Uttar Pradesh Legislative Council on August 16, 1965.

Received the assent of the President on November 17, 1965, under Article 201 of the Constitution of India and was published in the Extraordinary, dated November 24, 1965] Uttar Pradesh Gazette,

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ACT

to make provision for certain matters in connection with the conduct of examination by certain Universities in Uttar Pradesh.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows:-

1.(1) This Act may be called the Uttar Pradesh Universities Short title (Provisions Regarding Conduct of Examinations) Act, 1965.

and extent

- (2) It extends to the whole of Uttar Pradesh.
- 2. In this Act, unless the context otherwise requires-

Definitions

- (a) "Centre" means any institution, or part thereof, or any other place, fixed by the University for the purposes of holding its examinations, and includes the entire premises attached thereto:
- "Invigilator" means a person who assists the Superintendent of a Centre in conducting and supervising an examination at a Centre;
- (c) "Superintendent of a Centre" means a person appointed by the University to conduct and supervise its examinations held or to be held at a Centre, and includes an Additional Superintendent or Associate Superintendent of such Centre;
- (d) "University" means any University established by or under an Uttar Pradesh Act and declared by the State Government by notification in the Gazette to be a University to which this Act applies.
- **3.** Every Superintendent of a Centre and every Invigilator shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code during the course of an examination or examinations conducted by the University and for a period of one month prior to the commencement of and of [six months]2 immediately following such examination or examinations.

Superintendents and **Invigilators** to be public servants

^{1.} For Statement of Objects and Reasons see Uttar Pradesh Gazette, Extraordinary dated August 7, 1965.

^{2.} Subs. by s. 75 of President's Act 10 of 1973.

[The Uttar Pradesh Universities (Provisions Regarding Conduct Of Examinations) Act, 1965]

Assault, etc. on Superintendent or Invigilator

Act no. XLV of 1860

Act no. V of 1898 **4.** An assault on, or use of criminal force to a Superintendent of a Centre or an invigilator during the period mentioned in section 3 shall be deemed to be an obstruction voluntarily caused to a public servant in the discharge of his public functions, punishable under section 186 of the Indian Penal Code, and shall, notwithstanding anything contained in the Code of Criminal Procedure, 1898, be a cognizable offence.